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## Rajasthan Excise (Amending And Extending) Act, 1978 15 of 1978

[11 November 1978]

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# Rajasthan Excise (Amending And Extending) Act, 1978 15 of 1978

[11 November 1978]

An Act further to amend the Rajasthan Excise Act, 1950 Be it enacted by the Rajasthan State Legislature in the Twenty-ninth Year of the Republic of India as follows- 1. Notification No. F 2(38) vidhi/78, 13.11.1978. Pub. In Raj. Gaz. Ex. ordinary Pt. IV-A, dated 13.11.1978

#### 1. Short Title And Commencement :-

- (1) This Act may be called the Rajasthan Excise (Amending and Extending) Act, 1978.
- (2) Except section 4, which shall come into force at once, the other provisions of this Act, shall be deemed to have come into force on the 1st day of September, 1978.

### 2. Amendment Of Section 1, Rajasthan Act Ii Of 1950 :-

In sub. section (2) of section I of the Rajasthan Excise Act, 1950 (Rajasthan Act II of 1950) hereinafter referred to as the principal Act, the words "except the Abu area" shall be omitted.

## 3. Commencement Of Rajasthan Act Ii Of 1950 :-

The principal Act as Amended by section 2 of the 1Rajasthan Excise (Amending and Extending) Ordinance, 1978 (Rajasthan Ordinance

No. 14 of 1978), shall be deemed to have come into force in the Abu area from the date of the commencement of the said Ordinance.

### 4. Repeal And Savings :-

- (1) 1The Rajasthan Excise (Amending and Extending) Ordinance (No. 14 of 1978) is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act.
- 1. The Raj. Ordinary No. 14 of 1978 vide Notification No. F 4(10)/78, vidhi dated 1.9.1978, Pub. In Raj. Gaz. Ex. ordinary Pt IV-B, dated 1.9.1978 P. 55(1978 RSCS 379-380.)